

hours' based on reliable information and militants were hiding in a house in Doda town, local police accompanied by a section of CRPF, under the charge of one Deputy Superintendent of Police each of Jammu and Kashmir Police and CRPF, raided the hide-out. The terrorists hurled a grenade at the raiding party in which one Sub-Inspector of Jammu and Kashmir Police, and one Head Constable of CRPF were killed on the spot. It was followed by firing by the terrorists from a few adjoining houses. The fire was returned by the Security Forces and reinforcements were mobilised. In exchange of fire, two residents of Doda died, three CRPF personnel, and one probationary Sub-Inspector were injured. Two of the seriously injured CRPF personnel were sent to hospital at Jammu for treatment. During the exchange of fire and use of hand grenades fire also broke out affecting six houses and 28 shops in the area. Immediately thereafter help of Army already located nearby was requisitioned and curfew imposed as a precautionary measure. The situation was brought under control and continues to be so. On July 19th, Adviser to the Governor accompanied by Director-General of Police and other officials also visited the town to take stock of the situation. Since then the curfew has been relaxed during the day time and no untoward incident has been reported.

The Government of Jammu and Kashmir have further informed that the reports about militants having captured or brought under their control any part of Doda town or any of the police stations and Government offices are factually incorrect and baseless.

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) : यह जो कश्मीर के बारे में स्टेटमेंट हमारे सामने आया है, मैं समझता हूँ कि इस पर बहुत कम क्लैरिफिकेशन्स हैं। अगर सदन चाहे तो इसको आज ही कर ले।

कुछ माननीय सदस्य : कल कर लेंगे।

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) : ठीक है - एक स्टेटमेंट और है।

Now Shri Rameshwar Thakur to make a statement regarding important concessions granted under the Income-Tax Act.

II. An important concession granted under Income-Tax Act.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) : Sir, I rise to make this statement in the House in order to announce an important concession under the Income-tax Act.

Hon'ble Members would recall that in the Budget speech of 24th July, 1991 the Finance Minister had announced the Government's decision to set up a Foundation for providing assistance to the children of families effected by communal riots. The National Foundation for Communal Harmony has now been set up as a registered society. Apart from grant-in-aid being given by the Government to the Foundation, the Foundation will have to rely heavily on contributions from individuals and other donors. Considering the importance of the Foundation in acting as a nation-level catalyst for communal harmony and also considering the nature of its activity in providing assistance to the children of families effected by communal riots. I have pleasure in announcing the Government's decision to grant 100 per cent deduction under section 80C of the Income-tax Act to donors contributing to the foundation. I has also been decided to exempt the income of the Foundation from income-tax by including the name of the Foundation in section 10(23W) of the Income-tax Act.

Necessary amendments in the regard will be made in the next Finance Bill.

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) : इस पर नैरिफिकेसन्स आज ही कर लेते हैं ताकि कुछ काम खत्म हो जाय ।

श्री प्रमोद महाजन (महाराष्ट्र) : इनकम टैक्स के बारे में है । आज ही कर लिया जाय ।

SHRI S. S. AHLUWALIA (Bihar) : Sir, it is now too late. Let it be taken up tomorrow.

श्री सत्य प्रकाश मालवीय (उत्तरप्रदेश) : यह कल कर लिया जाय ... (व्यवधान)

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) : नहीं, नहीं, बलराम जी, सदन की राय यह हो रही है कि इसको अभी कर लें ।

Why not finish it just now ?

श्री सुरेन्द्रजीत सिंह अहलूवालिया कल करेंगे

It is already 'o'clock.

SHRI GURUDAS DAS GUPTA (West Bengal) : It is already 7 o'clock.

SHRI N.E. BALARAM: We will do it tomorrow.

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) : कल ।

सदन की कार्यवाही कल 11 बजे तक के लिए स्थगित की जाती है ।

The House then adjourned at fifty-one minutes past six of the clock till eleven of the clock on Thursday, the 30th July, 1992.